

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:535
ANSWERED ON:14.07.2014
SETTING UP OF SUPREME COURT BENCHES
Mani Shri Jose K.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government has received any instructions from the Supreme Court regarding setting up of new benches of Supreme Court in various States;
- (b) if so, the details and the current status thereof;
- (c) the criteria adopted by the Government for setting up of additional benches of the Supreme Court;
- (d) the number of such benches proposed to be set up in the country, State/UT-wise; and
- (e) the time by which these benches are likely to be established?

Answer

MINISTER OF LAW AND JUSTICE AND COMMUNICATIONS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (e) According to Article 130 of the Constitution, the Supreme Court shall sit in Delhi or in such other place or places as the Chief Justice of India may, with the approval of the President, from time to time, appoint. Representations have been received from time to time from various quarters, including the Law Commission (229m Report) for establishment of Benches of Supreme Court in various parts of the country. The matter was referred to the Chief Justice of India, who has informed that after consideration of the matter, the Full Court in its meeting held on 18th February, 2010, found no justification for setting up of benches of the Supreme Court outside Delhi.